

JAIPUR

Date of order: 14.8.2002

OA No.114/02

Dr. N.P.Singh s/o Sh. Ram Singh r/o Type 5/4, CSWRI Colony, Avikā Nāgar, at present employed on the post of Principal Scientist in CSWRI, Avikā Nāgar.

.. Applicant

Versus

1. Union of India through its Secretary, Indian Council of Agricultural Research, Krishī Bhawan, New Delhi-1.
2. Director Vigilance, Indian Council of Agricultural Research, Krishī Bhawan, New Delhi.
3. Director, CSWRI, Avikā Nāgar, via Jaipur.

.. Respondents

Mr. Shiv Kumar, counsel for the applicant

Mr. V.S.Gurjar, counsel for respondents

OA No.115/02

Dr. Brij Raj Singh s/c Shri Gulab Singh r/c Quarter No.5 Type 3, Avikā Nāgar, at present employed on the post of T-6 Farm Manager in Central Sheep and Wool Research Institute, Avikā Nāgar.

.. Applicant

Versus

1. Union of India through its Secretary, Indian Council of Agricultural Research, Krishī Bhawan, New Delhi-1.
2. Director Vigilance, Indian Council of Agricultural Research, Krishī Bhawan, New Delhi.



3. Director, CSWRI, Avika Nagar, via Jaipur.  
.. Respondents

Mr. Shiv Kumar, counsel for the applicant

Mr. V.S.Gurjar, counsel for respondents

CORAM:

HON'BLE MR. H.O.GUPTA, MEMBER (ADMINISTRATIVE)

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

The applicant in OA No. 114/02 has prayed for assigning him the duties forthwith and the period of suspension w.e.f. 1.7.99 to 28.2.2002 may be treated as spent on duty for all purposes and he may be paid arrears for the suspension period.

2. Heard the learned counsel for the parties.

2.1 The learned counsel for the applicant submits that since the proceedings stand abated w.e.f. 28.2.2002, the respondents were required to pass the appropriate orders for the suspension period in accordance with law. He further submits that the whole period of suspension is required to be treated as spent on duty for all purposes. The learned counsel for the respondents submits that appropriate order shall be passed within 3 months from today and the lawful dues shall be paid to the applicant within the said period. In view of the above submissions of the learned counsel for the respondents, this OA is disposed of with the direction to the respondents to pass appropriate orders and also to pay the applicant the lawful dues within three months, failing which the respondents shall pay interest at the rate of 12% beyond

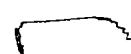


the said period of 3 months. No order as to costs.

3. Since the facts and circumstances in OA No.115/02 are similar to those in OA No.114/02, the order passed in OA No.114/02 shall mutatis-mutandis applicable to the applicant in OA No.115/02.

  
(M.L.CHAUHAN)

Member (Judicial)

  
(H.O.GUPTA)

Member (Administrative)